

Central Administrative Tribunal
Principal Bench: New Delhi

CP 241/97
IN
OA 718/94

New Delhi this the 13th day of November 1997.

Hon'ble Dr Jose P. Verghese, Vice Chairman (J)
Hon'ble Mr K. Muthukumar, Member (A)

(22)

1. Shri Banwari Lal Vyas
S/o Late Shri Naval Kishore
R/o 243-C Pocket-I, Phase-I
Mayur Vihar, Delhi - 110 091.
2. Shri D.P. Joshi
S/o Shri Bishamber Dutt Joshi
R/o H-14, Shakarpur, Delhi-92. ...Petitioners.
and 23 others.
(By advocate: Mr D.R. Gupta)

Versus

1. Shri A.V. Gokak
Secretary
Dept. of Telecommunications
Sanchar Bhawan
New Delhi - 110 001.
2. Shri T.K. Sampat Kumar
Chief General Manager (NTR)
Kidwai Bhawan
New Delhi.
3. Shri O.P. Arya
Director (Telegraph Service)
(N.T.R.) Eastern Court
New Delhi. ...Respondents.

(By advocate: Mr E.X. Joseph)

O R D E R (oral)

By Dr Jose P. Verghese, Vice Chairman (J)

By our order dated 9th April 1997, a Contempt Petition filed by the petitioners had been disposed of in view of our finding that there were some possible anomalies and mistakes committed by the respondents while implementing our orders. Accordingly the said C? was disposed of granting liberty to the petitioners to approach the respondents by way of an appropriate representation. The said representation was filed on 19th May 1997 and the respondents have passed an

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appropriate order after considering the said representation in detail on 8.10.1997 and the same has now been annexed alongwith the reply. Learned counsel for the petitioners submits that the consideration now given by the respondents to the alleged anomalies is not proper and in the absence of the same, it should be taken as wilful disobedience of our orders. It is also stated that juniors have been promoted and it is, according to his perception, contrary to our orders.

2. In view of the above, no further relief can be given in this CP after the respondents have passed an appropriate order on the representation by letter dated 8.10.97 and subsequent letters. Petitioners are at liberty to challenge the said order or seek appropriate remedy in accordance with law. With this, the CP is disposed of. No order as to costs.



(K. Muthukumar)
Member (A)



(Dr. Jose P. Verghese)
Vice Chairman (J)

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